

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-05/ND/2023
IA/1820/2023

IN THE MATTER OF:
Smt. Usha Aggarwal

...PETITIONER

Vs

Union Bank of India

...RESPONDENT

Section
U/s 94(1) of IBC, 2016

Order delivered on 19.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:

For the Respondent

:Adv. Sandeep Soni for Respondent No.

1.

ORDER

IA/1820/2023

Ld. Counsel on behalf of the Resolution Professional is present and submitted that in terms of order dated 07.02.2024 and 08.03.2024, they have served the copy of the report to the Union Bank of India.

Ld. Counsel on behalf of Union Bank of India is present and sought time to seek instruction from their client whether they have received the report or not. On receiving the report, Union Bank of India should file their response. In view of this, list the matter on **15.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)